

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1830

ANSWERED ON:22.08.2012

ALLOCATION OF SPECTRUM

Das Gupta Shri Gurudas;Lingam Shri P.;Meghwal Shri Arjun Ram ;Naik Dr. Sanjeev Ganesh;Patil Shri Sanjay Dina

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government had accepted the Supreme Court's judgement to cancel 122 2G Spectrum licences and to allocate the Spectrum by auction before August 31 this year;
- (b) if so, the details thereof and the action being taken to complete the auction process before deadline along with the measures taken to safeguard the interest of telecom operators and the consumers;
- (c) whether the Government proposes to revise the time line for auctioning the spectrum;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether as per the direction of the Supreme Court, the Government has to adopt the auction procedure for allotting spectrum to Government agencies; and
- (f) if so, the details thereof and the procedure for allotment of spectrum likely to be adopted in such cases?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) & (b) The process and planning of the auction is complex and time consuming. However, Government has announced Guidelines for Auction and Allotment of Spectrum in 1800 MHz and 800 MHz bands on 3rd July 2012 in respect of certain issues, which include, among other, objective of auction, eligibility criteria, amount of spectrum, number of blocks and size of the blocks and validity period of auctioned spectrum.

(c)&(d) An Interlocutory Application (I.A) has been filed in Supreme Court on behalf Government seeking extension of time to facilitate the commencement of auction of spectrum on or before 12.11.2012.

(e) & (f): Matter is under examination.